

should be insisted upon during the period of initial commissioning and commercial operation.

18. *Network Operation:*

For optimum utilisation of power resources, it is essential that generation and transmission facilities should be suitably coordinated. Necessary steps should be taken to achieve this objective.

19. *Documentation :*

It is necessary to have complete documentation, descriptive write-up and erection manuals of equipment and maintenance manuals at least 18 months before the testing and commissioning of the equipment. Enough documentation should be prepared during testing and commissioning to keep as a reference point during future operation to know the state of health of the units. The O & M Organisation should prepare the operating instructions based on its own experience using manufacturers manual as guidelines.

20. *Standardisation:*

In order to reduce the gestation of power projects, increase productivity and minimise cost, standardisation of designs, layouts and equipment to the extent possible should be expedited.

21. *Quality Assurance :*

Proper stress should be given to quality assurance right from the planning stage through procurement, manufacture, construction and commissioning ultimately leading to trouble free operation and maintenance.

Introduction of third party inspection by a specialised agency should be considered.

22. *Reliability :*

In order to achieve optimum level of performance the need for greater

attention towards system engineering and selection of auxiliary plant equipment with proven in-service performance was impressed.

23. *Management and Training :*

The urgent need for property trained and certified operation and maintenance personnel was stressed for improving operating performance, adequate in-house management capability was one of the key inputs. For this purpose, it was essential to develop suitable management systems and introduce manpower development programmes.

New Trusts registered during 1979 to 1981

357. SHRI D. S. A. SIVAPRAKASHAM : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) how many new trusts were added during the year 1979 to 1981 in the register of New Trusts maintained in the Public Trust Office; and

(b) names of above trusts ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) and (b). Although there is the Official Trustees Act, 1913 which provides for the appointment of an official Trustee and the companies Act, 1956 provides for the appointment of a Public Trustee to exercise the voting rights in respect of certain classes of securities, there is no Central enactment creating a Public Trust Office nor does the Government of India maintain such an office. Hence the question of the number of new Trusts being added to the Register maintained in that office and the names of such Trusts does not arise,